

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:3048  
ANSWERED ON:05.09.2007  
SUPREME COURT DIRECTIVES ON NOISE POLLUTION  
Kaushal Shri Raghuvir Singh

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Supreme Court has issued any directives to check noise pollution;
- (b) if so, the details thereof;
- (c) whether there is any Central Model Lane in the aforesaid context;
- (d) if so, whether compliance of the directives issued by the Supreme Court have been ensured in this regard;
- (e) if so, the details thereof;
- (f) whether any guidelines have been issued by the Government in this regard; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a)to(c)The Hon'ble Supreme Court in the matter of Writ Petition No. 72 of 1998 regarding Noise Pollution – Implementation of Laws for restricting use of loudspeakers and high volume producing system - has directed in its judgement of July 2005, the measures to be taken for control of noise from fire crackers, loudspeakers, vehicles etc. and the need for creating general awareness amongst the public at all levels towards the effects of noise pollution.

(d)&(e)In pursuance of the orders of Hon'ble Supreme Court, State Governments and Union Territories were requested to draw an action plan in order to ensure compliance of Hon'ble Court's directions. The State Governments have also been requested to monitor the noise levels regularly, in particular, during festive seasons.

(f)&(g) The Ministry had issued the Noise Pollution (Regulation and Control) Rules, 2000 in February, 2000 covering the ambient air quality standards in respect of noise in different areas/zones, restriction on the use of loudspeakers during night hours (10.00 P.M. to 6.00 A.M) etc. In a subsequent amendment of October, 2002, State Government(s) were empowered to permit use of loudspeakers and public address systems during night hours (between 10.00 P.M. to 12.00 midnight) on or during any cultural or religious festive occasions of a limited duration not exceeding 15 days in all during the calendar year. In addition, Noise norms have been notified for motor vehicles, firecrackers, diesel generator sets for control of noise levels at manufacturing stage.